

NATIONAL COMPANY LAW TRIBUNAL

राष्ट्रीय कंपनी विधि अधिकरण

CUTTACK BENCH

कटक खंडपीठ

ORDER SHEET OF THE HEARING ON 14th NOVEMBER, 2023, 10:30 A.M.

CP (IB) No. 12/CB/2021

Coram : 1. Hon'ble Member (Judicial), Shri P. Mohan Raj

2. Hon'ble Member (Technical), Shri Kaushalendra Kumar Singh

Name of the Company	Cosmos Co-Operative Bank Ltd. -Vs- Anil Kumra Gilra
Under Section	95 IBC

Hearing through: VC and Physical (Hybrid) Mode

For Petitioner (s)

Mr. Saroj Kumar Prusti, RP.

For Respondent (s)

:

ORDER

This is an application filed under Section 95 of IBC, 2013. On 13.09.2022, this matter was adjourned to 19.10.2023, directing the respondent/personal guarantor to file objection, if any, to the report of the RP filed under Section 112. The RP in its report dated 05.09.2022, submitted that the respondent/personal guarantor has not submitted any repayment plan. This Adjudicating Authority on 13.09.2022 taken report on file and ordered to issue notice to the personal guarantor to file his response, if any. It appears that inadvertently the matter was not listed on the supra scheduled hearing date i.e., 19.10.2022, after that the matter is listed today. Ld. RP, Mr. Saroj Kumar Prusti appears in person. There is no representation for the respondent/personal guarantor. Since, matter is listed after a long hiatus, order to send notice to the respondent/personal guarantor. The RP is directed to send notice to the Respondent/Personal Guarantor by speed post and by e-mail along with copy of his report dated 05.09.2022, enclosing the copy of this daily order. The respondent is directed to file objection, if any, within two weeks thereon. Registry is also directed to issue notice of hearing to the petitioner, i.e., Cosmos Co-Operative Bank Ltd., Respondent/Personal Guarantor and his counsel on record Mr. Mihir Sahoo. List the matter by 05.12.2023.



Kaushalendra Kumar Singh
Member (Technical)



P. Mohan Raj
Member (Judicial)